SECTION IIA
IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. 707 OF 2010

MACCHINDRA S/O SHANKAR WANI ...APPELLANT

VERSUS

STATE OF MAHARASHTRA ...RESPONDENT

OFFICE REPORT

The is an appeal by way of Special Leave Petition granted vide this Court's Order dated 1st April, 2010.

It is submitted that Service of Notice of Lodgment of Petition of Appeal is complete on the Sole Respondent and the said Respondent is represented by Mr. Nishant R. Katneshwarkar, Advocate.

It is further submitted that Original Records from the High Court as well as from the Trial Court have been received from the Trial Court have been received and the same are available in Court Room for kind perusal of this Hon'ble Court.

The Counsel for the Parties have not filed additional document and the matter was listed before the Registrar's Court on 25th July, 2013 when the Court was pleased to pass the following order:-

> **"The learned counsel for the parties have failed to file additional documents within the time granted by the Court.**
> **No further steps required.**
> **The matter be processed for listing before the Hon'ble Court, as per rules."**

The appeal above-mentioned is, listed before the Hon'ble Court with this office Report.

DATED this the 20th day of July, 2015.

ASSISTANT REGISTRAR

Copy to:
Mr. Vivek Sharma, Advocate
Mr. Nishant R. Katneshwarkar, Adv.

ASSISTANT REGISTRAR

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